

**Central Administrative Tribunal
Principal Bench**

OA No.1508/2016

New Delhi, this the 2nd day of May, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri V. S. Rawat
Aged 64 years,
S/o Shri J. S. Rawat
92/2, Neel Kanth Vihar,
Dehradun 248001
Retd. As Joint Area Organizer (JAO) Applicant.

(By Advocate : Shri Anirudh Joshi)

Versus

1. Union of India
Through Secretary
Ministry of Home Affairs,
North Block,
New Delhi.
2. Director General
Sashastra Seema Bal (SSB)
Force Head Quarters,
East Block-V, R. K. Puram,
New Delhi 110 066. ... Respondents.

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

The applicant seeks to challenge the order dated 04.02.2013 whereby the claim of the applicant for promotion has been rejected. It is noticed that the applicant had earlier approached this Tribunal along with another employee in OA No.1712/2011 seeking direction for consideration for promotion. The said OA was decided vide order dated 05.09.2011 whereby direction was issued for according consideration to the applicant for promotion to the post of Joint Area Organiser. The respondents in compliance to the aforesaid directions passed the impugned order dated 04.02.2013 rejecting the claim of the applicant.

Present OA has been filed on 21.04.2016, i.e., more than 3 years after the passing of impugned order dated 04.02.2013. The applicant has not even asked for condonation of delay, otherwise also, there is no reason indicated in para 3 of the OA, except that it is a continuous cause of action.

2. We do not agree with learned counsel for the applicant that rejection of claim for promotion gives a continuing cause of action. The Application is barred by limitation, dismissed as such.

(Shekhar Agarwal)
Member (A)

(Permod Kohli)
Chairman

/pj/